

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 78 of 2011 &
I.A. Nos. 136 & 137 of 2011

Dated : 5th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Uttar Haryana Bijli Vitran Nigam Ltd. ... Appellant(s)

Versus

Haryana Electricity Regulatory Comm.Respondent(s)

Counsel for the Appellant(s): Ms. Shweta Mishra &
Ms. Ruchi Gour Narula

Counsel for Respondent (s): Mr. Anand K. Ganesan,
Ms. Swapna Seshadri &
Ms. Sneha Venkataramani for HERC
Mr. Shridhar Prabhu &
Mr. G. Joshi for R.2

ORDER

We have heard the learned counsel for the parties. Post the matter for further hearing on **14.12.2011**. In the meantime, the learned counsel for the parties are permitted to file the relevant documents, if any.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/SS